## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH : JAIPUR

Date of Decision: 29.04.2002

C.P. NO. 57/2000

ΤN

#### O.A. NO. 83/95

- 1. M.L. Chowdhaury s/o Kalu Ramjee age about 66 years, R/o 38 Keshaw Nagar, Jaipur last employement on the post of A.M.E. Jaipur, W. Rly.
- 2. Shri Ram Savak S/o Shri Mishri Lal Sharma aged about 66 years R/o 94/161 Agrawal farm, Mansarover, Jaipur last employed on the post of Chief Loco Inspector, Jaipur Western Railway.
- 3. Shri Tota Ram Yadav s/o Shri Khachroo Singh Yadav, aged abcút 66 years, R/o Vill. Singhavli Aheer, P.O. Singhavli Aheer, Distt. Merut (U.P.) last employed on the post of Junior Fuel Inspector, Bandikui, Western Railway, Distt. Dausa.

... APPLICANTS

## v e r s u s

1. Shri Arimardan Singh, Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur.

. .. RESPONDENT.

Shri Shiv Kumar, counsel for the petitioner. Shri U.D. Sharma, counsel for the respondents.

### CORAM

Hon'ble Mr. Justice O. P. Garg, Vice Chairman. Hon'ble Mr. A. P. Nagrath, Administrative Member.

# : O R D E R : (per Hon ble Mr. A. P. Nagrath)

This Contempt Petition has arisen because of alleged disobedience of the order dated 12.11.1990 in OA No. 83/95, passed by this Tribunal. By this order, the respondents have been directed to pay

interest on the delayed payment of retiral dues of the applicant at the rate of 12% per annum from the date of superannuation till the date of actual payment. Learned counsel for the respondents has stated before us that the interest as has been worked out has already been paid to the petitioner. When we been the period by the opposite side for the reason that the full payment of interest from the date of superannuation has not been paid.

2. We dispose of this Contempt Petition with the direction to the applicant to furnish his own statement indicating the interest which has become due in his favour because of the delayed payment of each element of the retiral dues. A copy of the statement may be made available to the Divisional Railway Manager and the concerned Accounts Officer of the Jaipur Division of the Railway within a period of two weeks from the date of receipt of this order. The applicant shall present himself before the concerned Accounts Officer for reconciliation of the difference in the computation of the amount of interest. The respondents shall scrutinise the statement so submitted by the applicant and make payment of the interest which still outstanding within a period of one month after the receipt of applicant's claim. In case of any variation between the claim submitted applicant and the claim accepted by the department, shall & communicate the detailed respondents reasoned order for the same. In view of the above directions, notices issued on Contempt Petition are discharged.

(A P. NAGRATH)
MEMBER (A)

(JUSTLEE O. P. GARG) VICE CHAIRMAN